

केन्द्रीय प्रशासनिक अधिकरण ..... न्यायपीठ में

<p><b>A D M I N I S T R A T I V E T R I B U N A L</b> ON... <u>6/1/05</u> .....</p>	<p><b>CENTRAL ADMINISTRATIVE TRIBUNAL</b> <b>ERNAKULAM BENCH</b> आदेश पत्र <b>ORDER SHEET</b> आवेदन सं० 200... का <b>ORIGINAL APPLICATION No. 5</b> of 2005</p>
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आवेदक (Applicant(s)) P. Sivaraman Nair and 16 ors प्रत्यर्थी (Respondent(s)) D. G. of Posts, New Delhi and 7 others

आवेदक (आवेदकों) की ओर से अधिवक्ता (Advocate for Applicant(s)) M/s O.V. Radhakrishnan and Antony Mulsath  
प्रत्यर्थी (प्रत्यर्थियों) की ओर से अधिवक्ता (Advocate for Respondent(s))

रजिस्ट्री के टिप्पण Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal
<p>प्रस्तुतीकरण की तारीख : <u>24.12.04</u> Date of Presentation:</p> <p>पंजीकरण की तारीख : <u>5.1.05</u> Date of Registration:</p> <p>विषय : <u>Merge of DA</u> Subject : <u>With ACRG</u></p> <p>तेनाती की तारीख : <u>6.1.05</u> Date of Posting:</p> <p><u>my files</u> <u>100</u></p>	<p>6-1-2005</p> <p>(7) Mr OV Radhakrishnan Mrs K Girija, ACGSC</p> <p>When the matter came up for hearing, learned counsel for the applicants submitted that similar matters have been admitted. Heard. Mrs K Girija, ACGSC takes notice for the respondents. The application is admitted.</p> <p>MA.No.8/05 for joint application is allowed.</p> <p>Respondents shall file their reply statement within four weeks with copy to the applicants who may file rejoinder, if any, within two weeks thereafter.</p> <p>List before RC for completion of pleadings on 24-2-2005.</p> <p style="text-align: right;"><u>[Signature]</u> KVS(JM)</p>
<p>HPD(AM)</p> <p>ak.</p> <p>23/2/05</p> <p>Reply statement not filed.</p>	<p>6-1-2005</p>

रजिस्ट्री के टिप्पण  
Notes of the Registry

अधिकरण के आदेश  
Orders of the Tribunal

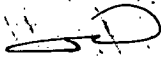
RC

01.07.2005  
(17)

SN(VC) T T C I M U A  
NO  
ACGSC  
H.O.S

None for either side.

No reply filed yet. Call on 01.04.2005.

  
24.02.2005

Mr.O.V.Radhakrishnan, Sr. (rep)  
Mrs K.Girija, ACGSC

Learned counsel for respondents seeks time to file reply statement. This may be done.

It is stated that the matter is pending with the Hon'ble Supreme Court and is likely to come up in August. In the meantime, rejoinder, if any, may be filed.

Post on 06.09.2005.

RC

Mr.K.Ramachandran represented Mr.O.V. Radhakrishnan for applicants.

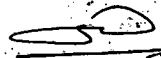
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SN(VC)  
01.07.2005

None for respondents.

No reply filed yet. Call on 26.05.2005.

11.8.05 SN(VC) C-I

  
01.04.2005

Mr.OV Radhakrishnan, Sr. (rep.)  
Mr.K Girija, ACGSC

Post along with OA 174/04 and connected cases after two months.

By orders

  
COI

Reply not filed

*Handwritten note*  
29/7/05

No sitting in RC on 26/5/05  
Renotified to 27/5/05


asp

RC

Mr.K.Ramachandran represented Mr.O.V.Radhakrishnan (Sr) for applicants.  
None for respondents.

No reply filed yet. As last chance call on 30.06.2005.

Reply not filed  
29.6.05

  
27.05.2005

रजिस्ट्री के टिप्पण  
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अधिकरण के आदेश  
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RC

Mr. Ramachandran represented  
Mr. O.V. Radhakrishnan, Sr for  
applicant.  
None for respondents.

Despite last chance given  
for filing reply, no reply has been  
filed yet. As such, place the  
matter before the Hon'ble Bench  
for directions on 01.07.2005.

*[Signature]*  
30.06.2005

Reply added  
at  
21/8/05

Common final order verified  
*[Signature]*  
23/8/05  
CO 2

Common order - 945/03

17.10.2005  
(44)

KVS(JM)

C-II

Mr. O.V. Radhakrishnan, Sr.  
Mrs. K. Girija, ACGSC

MA 805/05 to accept rejoinder is not opposed. Allowed.

Heard. Common order pronounced in open  
Court.

*[Signature]*  
KVS(JM)  
17.10.2005

vs

रजिस्ट्री के टिप्पण  
Notes of the Registry

अधिकरण के आदेश  
Orders of the Tribunal

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I N D E X S H E E T

LIST OF PAPERS OA 542005

Sl.No. of Papers on Record No.	of Papers on Record			Date of Paper	Description of Paper
	I	II	III		
1.	6/1/2005 to 17/10/2005			Proceedings	3 Pages
2.	17/10/2005-			Final Orders	Pages @ .w. OA 945/03
	①	①		24/12/04	OA
	②	②		21/9/05	Reply
	③	③		18/9/05	MA
		④		21/12/04	Voluntary
		⑤		21/1/05	Deputy Agent
		⑥		20/1/05	MA
		⑦		18/9/05	Deputy Agent - MA
		⑧			MA
		⑨			MA